

न खेती और दोनों में समझौता कराने का प्रयत्न करती तो सत्याग्रह करने की नौबत न आती। आज पंजाब में ऐसी स्थिति है कि मानापिताओं को

Mr. Speaker: So far as an adjournment motion is concerned, first of all, I must be satisfied before I give my consent. Then 25 or 50 Members, as the case may be, will rise in their seats. Thereafter, it will be taken up for discussion. This is not the time for such discussion. All that I wanted to know was whether *prima facie* there was any default on the part of the Central Government here. If there was, I would certainly allow the adjournment motion. But I do not find that there is any responsibility of the Central Government which they have not discharged in this case. Therefore, I am not called upon to give my consent to this adjournment motion.

PAPERS LAID ON THE TABLE

THIRD ANNUAL REPORT OF THE ORGANISATION AND METHODS DIVISION

The Prime Minister and Minister of External Affairs: (Shri Jawaharlal Nehru): I beg to lay on the Table a copy of the Third Annual Report (1956-57) of the Organisation and Methods Division [Placed in Library See No S-76/57]

REPORT OF ADMINISTRATIVE VIGILANCE DIVISION

The Minister of Home Affairs (Pandit G. B. Pant): Sir, I beg to lay on the Table a copy of the Report of the Administrative Vigilance Division for the year ending 31st March, 1957. [Placed in Library See No S-77/57]

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, on

behalf of Shri Keshava Deva Malaviya, I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of each of the following Notifications

- (1) Notification No S.R.O. 1691, dated the 25th May, 1957 making certain further amendment to the Mineral Concession Rules, 1949.
- (2) Notification No S.R.O. 1692, dated the 25th May, 1957 making certain further amendments to the Mineral Concession Rules, 1949.
- (3) Notification No S.R.O. 1693, dated the 25th May, 1957 making certain amendment to the Mining Leases (Modification of Terms) Rules, 1956.
- (4) Notifications No S.R.O. 1694, dated the 25th May, 1957 making certain further amendments to the Mineral Concession Rules, 1949 [Placed in Library See No S-78/57]

AMENDMENT TO PUBLIC DEBT RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Public Debt Act, 1944, a copy of the Notification No S.R.O. 1288, dated the 27th April, 1957, together with the Explanatory Note, making certain amendment to the Public Debt Rules, 1946 [Placed in Library See No S-79/57]

DIRECTIONS ISSUED BY THE SPEAKER UNDER THE RULES OF PROCEDURE

Sardar Hukam Singh (Bhatinda): Sir, I beg to lay on the Table a copy each of Directions Nos 71A and 103A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Library See No S-80/57]